

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

NA-119/97
MA-148/97

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New Delhi this the 9th day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

1. Sh. Durga Prasad,
S/o Sh. Badlu Ram,
R/o C-8/233 Sultanpuri,
Delhi-41.
 2. Sh. Mangal Singh,
S/o Sh. Roop Narain,
R/o P-2/332 Sultanpuri,
Delhi-41
 3. Sh. Mohan Lal,
S/o Sh. Kunti Lal,
R/o P-1/209 Sultanpuri,
Delhi-41.
 4. Sh. Ram Asray,
S/o Sh. Banarsi Ram,
R/o S-498, Mangolpuri,
Delhi-83.
 5. Sh. Shanushdhari,
S/o Sh. Ram Das,
R/o S-474, Mangolpuri,
Delhi-83.
 6. Sh. Prem Ram,
S/o Sh. Kashi Ram,
R/o C-8/122, Sultanpuri,
Delhi-41.
 7. Sh. Barkhu Prasad,
S/o Sh. Pheku Ram,
R/o S-501, Mangolpuri,
Delhi-83.
- Applicants.

(through Sh. U. Srivastava, advocate)

versus

1. National Capital Territory of Delhi
through the Secretary,
5, Sham Nath Marg, Delhi.
 2. The Director General,
Home Guards & Civil Defence,
Nishkam Seva Bhawan,
Raja Garden,
New Delhi.
 3. The Commandant,
Home Guard & Civil Defence,
Nishkam Seva Bhawan,
Raja Garden,
New Delhi.
- Respondents
(through Sh. Jog Singh, advocate)

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ORDER(ORAI)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This O.A. has come for final disposal. The learned counsel for the applicants says that this is a covered case and has made reference to our previous order dated 1.6.1995 passed in the case of Krishan Kumar & Ors. Vs. Govt. of NCT of Delhi & Ors. (OA-188/95). We dispose of this O.A. in terms of the said order dt. 1.6.1995 and direct the respondents to consider the case of the applicants on the same terms as given in the said decision. It is further made clear that if the order is reviewed, the respondents will be bound to consider the applicants only in accordance with the review order. The respondents are directed to decide the case of the applicants within a period of two months from today.

With the aforesaid observations, the O.A. is disposed of. No costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

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